

(10)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.2678/2000
M.A.No.3119/2000
M.A.No.359/2001

New Delhi, this the 23rd day of October, 2001

Manoj Singh
s/o Sh. Dharm Singh
H.No.D-23, Staff Qtrs.
National Zoological Park
New Delhi. ... Applicant

(By Advocate: Shri A.K.Jairath)

Vs.

1. Union of India through
Secretary
Ministry of Environment & Forests
Govt. of India, Pariyavarn Bhawan
CGO Complex
Lodhi Road
New Delhi - 110 003.
2. The Director
National Zoological Park
Mathura Road
New Delhi. ... Respondents

(By Advocate: Shri A.K.Bhardwaj)

O R D E R(Oral)

By Shanker Raju, Member (J):

Heard.

2. The OA is disposed of at the admission stage itself.

3. The claim of the applicant in the amended OA is that having worked for 17 days in May, 1999, 21 days in June, 1999, 27 days in July, 1999 and 26 days in August, 1999 and as the respondents are engaging juniors and outsiders ignoring the claim of the applicant for consideration for re-engagement as casual labour.

4. On the other hand, the learned counsel for the respondents states that they have to verify the claim of the applicant and in the event there is availability of work and the juniors of the applicant are engaging, the claim of the applicant would be looked into as per the instructions on the subject.

5. In this view of the matter, the present OA is disposed of with a direction to the respondents to consider the claim of the applicant after verifying his working periods ibid and further to consider for re-engagement, on availability of work, in preference to his juniors and outsiders. I dispose of the OA accordingly. No costs.

S. Raju
(SHANKER RAJU)
MEMBER(J)

/RAO/